

**In the National Company Law Tribunal, Jaipur**

**Item No. 204**

**CP No. (IB)-228/9/JPR/2019**

**UNDER SECTION 9 OF IBC, 2016**

**In the matter of:**

**M/s Harit Polytech Pvt. Ltd.**

**.....Applicant/Petitioners**

**VS.**

**M/s Anamika Conductors (P) Ltd.**

**.....Respondent**

**Order delivered on 18.10.2019**

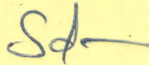
**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER  
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Kumar Vikram, Adv.

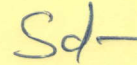
For Respondent(s) : None-appeared

**ORDER**

Heard the submissions made by the counsel for the petitioner. As no one is present at the time of hearing on behalf of the respondent, despite service of notice, the respondent is set ex-parte and the matter may be posted for further consideration. Post the matter to 15.11.2019.



**(RAGHU NAYYAR)  
TECHNICAL MEMBER**



**(P. S. N. PRASAD)  
JUDICIAL MEMBER**